

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/82-ALC4/2010 MEETING DATE : 25.05.2010

The Meeting No.8/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 25.05.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT

Case No. B. 82	M/s Sainor Laboratories Pvt. Ltd.
Norms Committee Meeting No. 8/11	File No. 01/82/50/621/AM10/DES-III File No. 01/82/50/528/AM10/DES-III
Meeting Date 25.05.2010	RAF No. 09/24/040/00252/AM10 RAF No. 09/24/040/00137/AM10
Adv. Lic. No. 0910039590 dated 14.10. 09 Adv. Lic. No. 0910039225 dated 01.09. 09	
Case deferred for four weeks to be re-listed on 22.06.2010.	

Case No. B. 83	M/s Alkaloids Corporation.			
Norms Committee Meeting No. 8/11	File No. 01/82/50/483/AM08/DES-III			
Meeting Date 25.05.2010	RAF No. 02/24/040/00272/AM08			
Adv. Lic. No. 0210107833 dated 04.01. 08				
The Committee considered the firm's request for change in description of import item& review of import quantity accordingly and in view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/307/2009-PI (Norms) dated 11.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Artesunate int. PH3 (Artusnate, Assay 99% to 101%)	1 Kg	1	Artesunate Crude (Artusnate Assay NMT 95%)	1.05 Kg
RA concerned may take further necessary action as per above decision of NC. Decision taken in meeting				

no.28/82 dt.07.10.08 may be treated as withdrawn.

Case No. B. 84	M/s Gopinath Chem-tech Ltd..			
Norms Committee Meeting No. 8/11	File No. 01/82/50/318/AM09/DES-III			
Meeting Date 25.05.2010	RAF No. 08/24/040/00029/AM09			
Adv. Lic. No. 0810072024 dated 22.05. 08				
In view of written comments furnished by Department of C & PC, U.O No. 14010/67/2008/Ch.II dated 18.12.2009 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
4-Sulpho Hydrazone	1 Kg	1	Ortho Nitro Tolune	1.930 kg
		2	Benzaldehyde	0.615 kg
		3	Caustic Soda Flakes	2.790 kg
		4	Soda Ash	0.465 kg
		5	Sodium Nitrate	0.558 kg
		6.	Sodium Bisulphite	1.395 kg.
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in meeting No, 34/82 dated 18.11.2008 may be treated as withdrawn.				

Case No. B. 85	M/s Chemolutions Chemicals Ltd.,
Norms Committee Meeting No. 8/11	File No. 01/82/50/1387/AM09/DES-III
Meeting Date 25.05.2010	RAF No. 03/94/040/00844/AM09
Adv. Lic. No. 0310497153 dated 10.12. 08	
The committee noted that Production and Consumption data has been received form the firm and decided that DES-III Section should analyse the data and place it before the committee after four weeks. Accordingly, case may be re-listed on 22.06.2010.	

Case No. B. 86	M/s J.S Chemicals.
Norms Committee Meeting No. 8/11	File No. 01/82/50/1179/AM09/DES-III
Meeting Date 25.05.2010	RAF No. 52/24/040/00019/AM09
Adv. Lic. No. 5210024577 dated 21.10. 08	
The committee noted that Department of C&PC vide their letter dated 26.2.2010 had asked for certain information from the firm which is still awaited and decided to remind the firm. The case may deferred and relisted on 20.07.2010.	

Case No. B. 87	M/s Yasho Industries Pvt. Ltd..			
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Norms Committee Meeting No. 8/11	File No. 01/83/50/00646/AM08/DES-III File No. 01/83/50/01077/AM07/DES-III
Meeting Date 25.05.2010	RAF No. 03/95/040/00281/AM08 RAF No. 03/95/040/00281/AM08
Adv. Lic. No. 0310433842 dated 25.06.2007 Adv. Lic. No. 0310413968dated 29.12.2006	
The committee decided to defer the case to 22.06.2010 for comments of C & PC.	

Case No. B. 88	M/s Goodwill Chemical Industries,
Norms Committee Meeting No. 8/11	File No. 01/82/50/558/AM06/DES-III
Meeting Date 25.05.2010	RAF No. 03/94/040/00588/AM06
Adv. Lic. No. 0310344614 dated 25.08. 05	
The committee considered representation of the firm and based on written comments of C&PC and in consultation with technical authority present in the meeting and decided to change the description of export item as Trichlorobenzene (Technical) and that of import it No. 1 as Mixed TCB/Mixed Trichlorobenzene. Quantity remains unchanged. RA concerned may take further necessary action as per above decision of NC	

Case No. B. 89	M/s Esteem Industries Pvt. Ltd.
Norms Committee Meeting No. 8/11	File No. 01/82/50/1569/AM05/DES-III
Meeting Date 25.05.2010	RAF No17/24/040/00037/AM05
Adv. Lic. No. 1710000928 dated 14.12. 04	
The committee considered representation of the firm and in consultation with technical authority present in the meeting and decided to change the description of export item as 'PV-33 (Polyethylene Glycol 4000'and that of import it No. 1 as 'Ethylene Oxide'. Quantity remains unchanged. RA concerned may take further necessary action as per above decision of NC	

Case No. B. 90	M/s Esteem Industries Pvt. Ltd.
Norms Committee Meeting No. 8/11	File No. 01/82/50/1735/AM08/DES-III
Meeting Date 25.05.2010	RAF No17/24/040/00177/AM08
Adv. Lic. No. 1710001862 dated 12.12.07	
The committee decided to call for details of manufacturing process from the firm and to re-list the case on 20.07.2010.	

Case No. B. 91	M/s Esteem Industries Pvt. Ltd.

Norms Committee Meeting No. 8/11	File No. 01/82/50/1332/AM07/DES-III
Meeting Date 25.05.2010	RAF No17/24/040/00059/AM07
Adv. Lic. No. 1710001463 dated 23.11.06	
The committee decided to call for details of manufacturing process from the firm and to re-list the case on 20.07.2010.	

Case No. B. 92	M/s Vital Laboratories Pvt. Ltd. ,
Norms Committee Meeting No. 8/11	File No. 01/82/50/787/AM09/DES-III
Meeting Date 25.05.2010	RAF No. 03/94/040/00350/AM09
Adv. Lic. No. 0310479369 dated 18.07.08	
The committee considered representation of the firm and in consultation with technical authority present in the meeting and decided to change the description of export item as Reserpine/rude Rauwolfia Vomitoria /Rauwolfia Alkaloids and decided to change the quantity of import item to 138.42 kgs/kg of export product. RA concerned may take further necessary action as per above decision of NC.	

Case No. B. 93	M/s Centaur Pharmaceuticals Pvt. Ltd. ,
Norms Committee Meeting No. 8/11	File No. 01/82/50/269/AM10/DES-III
Meeting Date 25.05.2010	RAF No. 03/94/040/272/AM10
Adv. Lic. No. 0310527469 dated 06.07. 09	
The committee considered the firm`s representation for enhancement in the quantity of input form 0.816 kg/kg to 0.820 kg/kg of export product and with consultation with technical authorities present in the meeting decided to maintain the status quo, i.e., not to enhance the quantity of import item.	

Case No. B. 94	M/s Laffans Petrochemicals Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/50/209/AM09/DES-III			
Meeting Date 25.05.2010	RAF No. 03/94/040/00826/AM08			
Adv. Lic. No. 0310364745 dated 12.03. 08				
In view of written comments furnished by Department of C & PC and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Laffsorbate 80	1 Kg	1	Sorbital Mono Oleate	0.333 kg
		2	Ethylene Oxide	0.686 kg

(Sorbital Mono Oleate 20 mols ethoxylate)				
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in meeting No, 53/82 dated 24.03.2009 may be treated as withdrawn.				

Case No. B. 95	M/s Shree Shivshankar Drugs & Pharmaceuticals Pt. Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/50/1662/AM08/DES-III			
Meeting Date 25.05.2010	RAF No. 03/95/040/00856/AM08			
Adv. Lic. No. 0310451870 dated 28.11.07				
In view of written comments furnished by Department of C & PC, U.O No. 14010/14/2008/Ch.II dated 30.08.2005 and in consultation with Technical authority present in the meeting , the committee decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Ortho Chloro Benzamide	1 Kg	1	Ortho Chloro Benzoic Acid	1.118 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in meeting No, 43/83 dated 30.01.2008 may be treated as withdrawn				

Case No. B. 96	M/s Glenmark Pharma Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/50/157/AM08/DES-III			
Meeting Date 25.05.2010	RAF No. 03/94/040/00047/AM08			
Adv. Lic. No. 0310427357dated 19.04. 07				
The committee considered the representation of the firm for amendment in the description of export item to Lercanidipine HCL Stage –G and in view of written comments furnished by Department of Pharmaceuticals vide their O.M. No. 35011/301/2009/PI(Norms) dated 13.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed kg/kg
Lercanidipine HCL Stage –G	1 Kg	1	3,3 Diphenylpropyl amine	1.157 kg
		2	Di-Isopropul Ether	0.37 kg
		3	Methanol	1.96 kg
		4	Methylene Dichloride/MCD/Methylene Chloride	4.82 kg

		5	Tetrahydrofuran	2.73 kg
		6.	Toluene	4.00 kg.
		7	1-Chloro-2-Methyl-2-Propanol	0.493 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in meeting No, 10/08 dated 10.07.2007 may be treated as withdrawn.				

Case No. B. 97	M/s Alchem International Ltd.,
Norms Committee Meeting No. 8/11	File No. 01/82/162/295/AM10/DES-III
Meeting Date 25.05.2010	RAF No. 05/24/040/00543/AM05
Adv. Lic. No. 0510149505 dated 24.01. 05 Adv. Lic. No. 0510160970 dated 29.06. 05 Adv. Lic. No. 0510160972 dated 29.06. 05 Adv. Lic. No. 0510161341 dated 04.07. 05	
The firm did not appear for PH. The Committee decided to call for the following information:- 1.Material balancing for the entire process showing solvent charged, reprocessed, re-used and net losses. 2.Details of imports and exports made against this authorization. The case is deferred for 20.07.10.	

Case No. B. 98	M/s Navin Fluorine International Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/50/481/AM08/DES-III File No. 01/82/50/1066/AM07/DES-III File No. 01/82/50/1616/AM08/DES-III			
Meeting Date 25.05.2010	RAF No. 03/94/040/00064/AM08 RAF No. 03/94/040/1184/AM07 RAF No. 03/94/040/787/AM08			
Adv. Lic. No. 0310431275 dated 31.05. 07 Adv. Lic. No. 0310413779 dated 27.12. 06 Adv. Lic. No. 0310451355 dated 23.11. 07				
The Committee considered the case for fixation of norms for the export product and in view of M/O Environment & Forests OM No. 11/4/2010-OC dt. 16.11.09 and in view of written comments of C&PC furnished vide their U.O.No.14010/96/2005/ChLL dt.27.10.08 & also in consultation with TAs present in the meeting decided to fix the norms as under:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed

HCFC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 Kg	1	R-142B	0.600 Kg
		2	Fluorspar (Acid Grade)	0.663 kg
		3	Chloroform	0.627 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-14	M/s Hetero Drugs Ltd.,
Norms Committee Meeting No. 8/11	File No. 01/82/162/00094/AM10/DES-III
Meeting Date 25.05.2010	RAF No. 09/24/040/00013/AM10
Adv. Lic. No. 0910037741 dated 23.04. 09	
Withdrawn as the case has already been approved in 41/82 meeting held on 05.01.2010.	

Case No. A-15	M/s Gitanjali Chemicals Pvt. Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/162/1033/AM10/DES-III			
Meeting Date 25.05.2010	RAF No. 03/94/040/1276/AM09			
Adv. Lic. No. 0310465769 dated 19.03. 08				
In this case, on-line agenda was not received and the committee considered the application forwarded by RA. In view of written comments furnished by Department of C & PC vide their U.O. no.14010/6/2008-ChIII dated 17.07.08 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg	1	Anisole crude (Max.96%)	1.10 kg
		2	Caustic Soda Flakes	0.120 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. C-8	M/s MBD Chemicals (I) Pvt. Ltd.,
Norms Committee Meeting No. 8/11	File No. 01/82/162/177/AM10/DES-III
Meeting Date 25.05.2010	
The case was deferred for 22.06.10.	

Case No. C-9	M/s Excel Industries. Ltd.,			
Norms Committee Meeting No. 8/11	File No. 01/82/162/311/AM10/DES-III			
Meeting Date 25.05.2010				
The firm applied for fixation of SION for the export product Dimethyl Bisphenol Cyclohexane CHEMEXCIL vide their letter dated 12.06.2009 mentioed that the firm is regularly exporting the product to American Multinational for the last two years and that the firms has developed above product exclusively for American Multinational Company under special technology sharing and raw material purchase agreement. In view of written comments furnished by Department of C&PC vide their U.O. No. 14010/109/2008-Ch.II dated 21.05.2010, the committee decided to recommend SION for the export product to DGFT, as under:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed kg/kg
Dimethyl Bisphenol Cyclohexane	1 Kg	1	Ortho Cresol	1.050 kg
		2	Cyclohexanone	0.442 kg
		3	Methanol	1.228 kg
		4	3-Mercapto Propionic Acid	0.026 kg

1	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:06.07.2010
	Decision : The committee decided to remind the firm for furnishing requisite information immediately and to defer the case for 06.07.2010.			

2	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:06.07.2010
	Decision : The committee decided call for production and consumption data Certified by Central Excise from the firm and to defer the case for 06.07.2010.			

3	Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

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4	Case No.:55/5/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00089/AM11/	RLA File :09/24/040/00462/AM09/	Lic.No/Date:0910037899 13.05.2009	Defer Date:06.07.10
	Decision : The committee decided call for production and consumption data Certified by Central Excise from the firm and to defer the case for 06.07.2010.			

5	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

6	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

7	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:22.06.10
	Decision : The committee decided to defer the case for 22.06.2010			

8	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Ceftazidime Dihydrochloride for Injection	1 Kg	1	Ceftazidime Dihydrochloride	1.12 kg
		2	Activated Carbon	51.66 kg
		3	Acetone	0.363 kg
		4.	Methanol	0.575 kg.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:12/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00582/AM10/	RLA File :09/24/040/00134/AM10/	Lic.No/Date:0910038660 23.07.2009	Defer Date:	
Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/290/2009-PI (Norms) dated 12.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
DI-2,2-Dimethyl Cyclo Propane-1- Carboxylic Acid	1 Kg	1	Neopentyl Glycol	2.213 kg
		2	Isopropyl Ether	0.96 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	Defer Date:	
Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/366/2009-PI (Norms) dated 18.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Levetiractam	1 Kg	1	Methyl-2-Bromo Butyrate	4.20 kg
		2	Methanol	6.865 kg
		3	Potassium Carbonate	1.68 kg
		4.	L-Tartaric Carbonate	0.87 kg.
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:22/46/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/00938/AM10/	RLA File :03/94/040/00363/AM10/	Lic.No/Date:0310531789	

31.07.2009

Decision : In view of written comments furnished by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 09.02.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Para ISO Propoxy Ethyl Benzoate	1 Kg	1	Para Hydroxy Benzoic Acid	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	

Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/328/2009-PI (Norms) dated 18.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Lopinavir (THP Route)	1 Kg	1	N-(4-Amino-1Benzyl-3-Hydroxy-5-Phenyl-Pentyl)-3Methyl-2-(2-oxo-Tetra Hydro-Pyrimidin-1-YL)-Butyramide 5-Oxopyrrolidine-2-Carboxylic Acid (THP)	1.756 kg
		2	2,6-Dimethyl Phenoxy Acetic Acid	0.702 kg
		3	Thionyl Chloride	0.561 kg
		4.	Demethyl formamide	0.007 kg.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:91/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/01007/AM10/	RLA File :09/24/040/00207/AM10/	Lic.No/Date:0910039145 31.08.2009	Defer Date:	
Decision :The Committee considered the case and in light of earlier Decision taken in meeting no.15/82 held on 12.07.06 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Zidovudine	1 Kg	1	3-Azido-3-Deoxy thymidine (total	1.05 kg

			imprities NLT 5%)	
		2	Dimethyl Sulfoxide	1.56 kg
		3	Methanol	2.19
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:22.06.2010
	Decision : The committee decided call for production and consumption data Certified by Central Excise from the firm and to defer the case for 22.06.2010.			

15	Case No.:108/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01024/AM10/	RLA File :09/24/040/00182/AM10/	Lic.No/Date:0910039159 31.08.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

16	Case No.:110/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01026/AM10/	RLA File :09/24/040/00147/AM10/	Lic.No/Date:0910039160 31.08.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

17	Case No.:111/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01027/AM10/	RLA File :09/24/040/00183/AM10/	Lic.No/Date:0910039161 31.08.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

18	Case No.:109/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01025/AM10/	RLA File :09/24/040/00209/AM10/	Lic.No/Date:0910039257 08.09.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

19	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

20	Case No.:71/46/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00987/AM10/	RLA File :03/95/040/00415/AM10/	Lic.No/Date:0310539636 29.09.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

21	Case No.:107/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01023/AM10/	RLA File :09/24/040/00274/AM10/	Lic.No/Date:0910039680 21.10.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

22	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

23	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	Defer Date:
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/342/2009-PI (Norms) dated 12.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
D-Penicillamine	1 Kg	1	3-Formyl-2,2,5,5,-tetra methyl-1,3-thiazolidine-4-carboxylic acid (DL-VII)	3.25 kg
		2	L-Norephedrine	0.13 kg
		3	Triethylamine	1.66 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:89/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/01005/AM10/	RLA File :09/24/040/00305/AM10/	Lic.No/Date:0910039817 05.11.2009	Defer Date:	
Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.5/82 held on 04.05.10consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:
	Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.32 held on 20.04.10consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-:			
Cefpodoxime Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid	0.998 kg
		2.	Boron Triflouride	1.10 kg
		3.	Suphpholane	1.29 kg
		4.	2-Mecraptoben Zothiazoly(z)-2-2(2-Aminothaizole-4-YL)-2-Methoxyimino Acetate	0.998 kg
		5.	Eno-Carbon	0.100 kg
		6.	18-Crown-6-Ether	0.023 kg
		7.	Chloro Ethyl isopropyl Carbonate	0.550 kg
		8.	Sodium Iodide	0.390 kg

		9.	Methanol	1.70 kg
		10.	Methylene Dichloride	4.29 kg
		11.	Acetone	0.54 kg
		12.	N-N,dimethyl Acetamide	2.02 kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:62/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved																													
	HQ File :01/82/050/00978/AM10/	RLA File :08/24/040/00194/AM10/	Lic.No/Date:0810083945 06.11.2009	Defer Date																													
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/287/2009-PI (Norms) dated 12.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import Item</th><th>Qty. allowed</th></tr> <tr> <td rowspan="3">Losartan Potassium</td><td rowspan="3">1 Kg</td><td>1</td><td>Toulene</td><td>1.322 kg</td></tr> <tr> <td>2</td><td>Sodium Borohydride</td><td>0.066 kg</td></tr> <tr> <td>3</td><td>Ethyl Acetate</td><td>0.919 kg</td></tr> <tr> <td rowspan="4"></td><td rowspan="4"></td><td>4</td><td>Aceto Nitrile</td><td>1.856 Kg</td></tr> <tr> <td>5</td><td>Methanol</td><td>0.260 Kg</td></tr> <tr> <td>6</td><td>Acetone</td><td>0.337 Kg</td></tr> <tr> <td>7</td><td>N- Heptane</td><td>0.525 Kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed	Losartan Potassium	1 Kg	1	Toulene	1.322 kg	2	Sodium Borohydride	0.066 kg	3	Ethyl Acetate	0.919 kg			4	Aceto Nitrile	1.856 Kg	5	Methanol	0.260 Kg	6	Acetone	0.337 Kg	7	N- Heptane
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed																													
Losartan Potassium	1 Kg	1	Toulene	1.322 kg																													
		2	Sodium Borohydride	0.066 kg																													
		3	Ethyl Acetate	0.919 kg																													
		4	Aceto Nitrile	1.856 Kg																													
		5	Methanol	0.260 Kg																													
		6	Acetone	0.337 Kg																													
		7	N- Heptane	0.525 Kg																													

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Case No.:59/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
HQ File :01/82/050/00975/AM10/	RLA File :08/24/040/00202/AM10/	Lic.No/Date:0810084475 27.11.2009	Defer Date:

Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/287/2009-PI (Norms) dated 12.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Quantity recommended in kg for export of 1 million no. Tablets of RISPERIDONE TABS 0.25/0.50/1/2/3/4MG

S.No.	Import Item	0.25 mg	0.50 mg	1.0 mg	2.0mg	3.0mg	4.0mg
1.	RISPERIDONE usp	0.255	0.510	1.020	2.040	3.060	4.080
2.	Lactose Monohydrate NF	45.0	44.75	89.50	179.0	268.50	358.0

3.	Microcrystalline cellulose NF(Avicel PH)	2.50	2.50	5.0	10.0	15.0	20.0
4.	Sodium Lauryl Sulfate NF	0.250	0.250	0.50	1.0	1.50	2.0
5.	Magnesium stearate	0.500	0.500	1.00	2.00	3.00	4.00
6.	Bottles & Caps(A to Z)	Relevant as per packing policy					

28	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:20.07.2010
	Decision : The committee decided to defer the case for 20.07.2010			

29	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:20.07.2010
	Decision : The committee decided to remind MoEF for their early comments and to defer the case for 20.07.2010			

30	Case No.:8/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00811/AM10/	RLA File :08/24/040/00227/AM10/	Lic.No/Date:0810084895 14.12.2009	Defer Date:20.07.2010
	Decision : : The committee decided to defer the case for 20.07.2010			

31	Case No.:20/40/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00835/AM10/	RLA File :08/24/040/00247/AM10/	Lic.No/Date:0810085026 17.12.2009	Defer Date:22.06.2010
	Decision : The committee decided to defer the case for 22.06.2010			

32	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364	Defer Date:20.07.2010

23.12.2009

Decision : The committee decided to remind MoEF for their early comments and to defer the case for 20.07.2010

33	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:20.07.2010
	Decision : : The committee decided to defer the case for 20.07.2010			

34	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:20.07.2010
	Decision : The committee decided to defer the case for 20.07.2010			

35	Case No.:6/49/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/01141/AM10/	RLA File :03/95/040/00749/AM10/	Lic.No/Date:0310560198 15.02.2010	Defer Date
	Decision : : : In view of written comments furnished by Department of C & PC vide their U.O. no.14010/43/2007-ChII dated 10.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export Product	Export Qty.	Sl. No.	Import Item
	2-[(Chloro Methyl)Mercapto] Benzo Thiazole(CMBT)	1 Kg	1	2-Mercapto Benzo Thiazole
			2	Mythylene Chloride
			3	Di Bromo Methane
				Qty. allowed
				0.910 kg
				0.272 kg
				0.557 KG
	RA concerned may take further necessary action as per above decision of NC.			

36	Case No.:7/49/82-ALC4/2009	Party Name:SODIUM METAL (P) LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01142/AM10/	RLA File :34/24/040/00197/AM10/	Lic.No/Date:3410026360 15.02.2010	Defer Date:20.07.2010
	Decision : The committee decided to defer the case for 20.07.2010			

37	Case No.:8/49/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:8/82-ALC4/2010	Status:Case
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			25.05.2010	Deferred
	HQ File :01/82/050/01143/AM10/	RLA File :52/24/040/00035/AM10/	Lic.No/Date:5210029683 15.02.2010	Defer Date:20.07.2010
	Decision : The committee decided to defer the case for 20.07.2010 for comments of DBT.			

38	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:06.07.2010
	Decision : The committee decided to send copy of application to DIPP & defer the case for 06.07.2010			

39	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:20.07.2010
	Decision : The committee decided to defer the case for 20.07.2010			

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Case No.:18/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case approved	
HQ File :01/82/050/01153/AM10/	RLA File :52/24/040/00036/AM10/	Lic.No/Date:5210029742 18.02.2010	Defer Date	
Decision : In view of written comments furnished by Department of C & PC vide their U.O. no.14010/97/2008-ChII dated 06.052010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
HDC HP 100(Formulated 2- Hydroxy-4,4 Dicholoro Diphenyl Ether 30% solution)	1 Kg	1	Parachloro Phenol	0.604 kg
		2	Dimethyl Sulfoxide	0.309 kg
		3	Perchloro Ethylene	0.309 KG
		4.	Propylene Glycol	0.707 Kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:19/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01154/AM10/	RLA File :52/24/040/00037/AM10/	Lic.No/Date:5210029743 18.02.2010	Defer Date:06.07.2010

Decision : The committee decided defer the case for 06.07.2010.

42	Case No.:3/53/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01226/AM10/	RLA File :03/94/040/01044/AM10/	Lic.No/Date:0310564944 17.03.2010	Defer Date:22.06.10
	Decision : : The committee decided to defer the case for 22.06.2010			

43	Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

44	Case No.:8/2/82-ALC4/2010	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00008/AM11/	RLA File :03/94/040/01029/AM10/	Lic.No/Date:0310568174 06.04.2010	Defer Date:06.07.2010
	Decision : The committee decided defer the case for 06.07.2010			

45	Case No.:1/4/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00026/AM11/	RLA File :03/94/040/00022/AM11/	Lic.No/Date:0310569437 13.04.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

46	Case No.:2/4/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00027/AM11/	RLA File :03/94/040/00033/AM11/	Lic.No/Date:0310569558 15.04.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

47	Case No.:3/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00028/AM11/	RLA File :03/94/040/00048/AM11/	Lic.No/Date:0310569589 15.04.2010	Defer

	Decision : : The committee decided to er the case for 06.07.10.			Date:06.07.2010
48	Case No.:4/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00029/AM11/	RLA File :03/95/040/00010/AM11/	Lic.No/Date:0310569601 15.04.2010	Defer Date:22.06.2010
	Decision : The committee decided defer the case for 22.06.2010.			
49	Case No.:5/4/82-ALC4/2010	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00030/AM11/	RLA File :03/94/040/01123/AM10/	Lic.No/Date:0310569666 16.04.2010	Defer Date: 22.06.2010
	Decision : : The committee decided to defer the case for 22.06.2010			
50	Case No.:6/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case deferred
	HQ File :01/82/050/00031/AM11/	RLA File :03/94/040/01148/AM10/	Lic.No/Date:0310569730 16.04.2010	Defer Date: 22.06.2010
	Decision : : The committee decided to defer the case for 22.06.2010			
51	Case No.:7/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00032/AM11/	RLA File :03/94/040/00060/AM11/	Lic.No/Date:0310569747 16.04.2010	Defer Date: 22.06.2010
	Decision : : The committee decided to defer the case for 22.06.2010			
52	Case No.:9/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM11/	RLA File :03/95/040/00014/AM11/	Lic.No/Date:0310569847 16.04.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			
53	Case No.:10/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case deferred
	HQ File :01/82/050/00044/AM11/	RLA File :05/24/040/00003/AM11/	Lic.No/Date:0510262859	Defer Date:

		22.04.2010	06.07.2010
Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/273/2009-PI (Norms) dated 30.04.2010, the committee decided to call for % content of Cefepine hcl (sterile) and L- Aginine (sterile) in the export product and process of manufacturing showing westage insterilisationand in further processing. The case was deferred for 06.07.2010.			

54	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

55	Case No.:1/8/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00190/AM11/	RLA File :09/24/040/00035/AM11/	Lic.No/Date:0910041947 06.05.2010	Defer Date:06.07.2010
	Decision : The committee decided defer the case for 06.07.2010.			

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Case No.:2/8/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00191/AM11/	RLA File :09/24/040/00039/AM11/	Lic.No/Date:0910041949 06.05.2010	Defer Date:	
Decision . The Committee considered the case and in light of earlier Decision taken in meeting no.53/82 held on 30.3.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	Not allowed
		2.	Thio Acetic Acid	1.056 kg
		3.	Iso Pthalaldehyde	2.52 kg
		4.	(-)-Di isopinocampheyl boron chloride or (-)- Dip chloride	3.258 kg
		5.	1,1-Cyclo Propane Dimethanol Cyclic Sulphite or Cyclic Sulphite	2.74 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:3/8/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00192/AM11/	RLA File :03/95/040/00082/AM11/	Lic.No/Date:0310573056 06.05.2010	Defer Date:	
Decision : In view of written comments furnished by Department of C & PC vide their U.O. no.14010/120/2007-ChIII dated 07.07.08 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Butylated Hydroxy Anisole	1 Kg	1	Hydroquinone	1.247 kg
		2	Tertiary Butanol	0.839 kg
		3	Phosphoric Acid	1.00 Kg
		4.	Hexane	1.00Kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:4/8/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00193/AM11/	RLA File :03/95/040/00054/AM11/	Lic.No/Date:0310573109 06.05.2010	Defer Date:20.07.2010
Decision : The committee decided defer the case for 20.07.2010.				

59	Case No.:5/8/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00194/AM11/	RLA File :08/24/040/00357/AM10/	Lic.No/Date:0810088832 07.05.2010	Defer Date:20.07.2010
Decision : The committee decided defer the case for 20.07.2010.				

60	Case No.:6/8/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case deferred
	HQ File :01/82/050/00195/AM11/	RLA File :03/95/040/00074/AM11/	Lic.No/Date:0310573268 07.05.2010	Defer Date: 06.07.2010
Decision : The committee decided defer the case for 06.07.2010.				

61	Case No.:9/8/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2010	Status:Case
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		25.05.2010	Approved	
HQ File :01/82/050/00198/AM11/	RLA File :03/94/040/00130/AM11/	Lic.No/Date:0310573337 07.05.2010	Defer Date:	
Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.5/82 held on 4.5.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:- 5/82 dt. 4.5.2010				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:7/8/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred															
HQ File :01/82/050/00196/AM11/	RLA File :08/24/040/00030/AM11/	Lic.No/Date:0810088865 10.05.2010	Defer Date:20.07.2010															
Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.282 held on 13.04.10consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann</td><td>1 No.</td><td>1.</td><td>Metoprolol Tartrate EP</td><td>51 mg/tablet</td></tr><tr><td>Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann</td><td>1 No.</td><td>1.</td><td>Metoprolol Tartrate EP</td><td>102 mg/tablet</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet	Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet														
Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet														
RA concerned may take further necessary action as per above decision of NC.																		

63	Case No.:8/8/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00197/AM11/	RLA File :31/24/040/00017/AM11/	Lic.No/Date:3110043165	Defer

		10.05.2010	Date:20.07.2010
Decision : The committee decided defer the case for 20.07.2010.			

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Case No.:10/8/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00199/AM11/	RLA File :07/24/040/00029/AM11/	Lic.No/Date:0710071475 10.05.2010		
Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.50/82 held on 9-3-2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:11/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00200/AM11/	RLA File :03/94/040/00132/AM11/	Lic.No/Date:0310573519 10.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

66	Case No.:12/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved									
	HQ File :01/82/050/00201/AM11/	RLA File :09/24/040/00018/AM11/	Lic.No/Date:0910041976 11.05.2010	Defer Date:									
	Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.52/82 held on 23.3.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Doxofylline</td><td>1kg.</td><td>1.</td><td>Theophylline</td><td>1.17kg</td></tr></table>				Export product	Export Qty.	Sl. No.	Import items	Qty. allowed	Doxofylline	1kg.	1.	Theophylline
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed									
Doxofylline	1kg.	1.	Theophylline	1.17kg									

		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA concerned may take further necessary action as per above decision of Norms Committee				

67	Case No.:13/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00202/AM11/	RLA File :09/24/040/00043/AM11/	Lic.No/Date:0910041977 11.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

68	Case No.:14/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00203/AM11/	RLA File :08/24/040/00048/AM11/	Lic.No/Date:0810088931 12.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

69	Case No.:15/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00204/AM11/	RLA File :08/24/040/00049/AM11/	Lic.No/Date:0810088932 12.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

70	Case No.:16/8/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00205/AM11/	RLA File :05/24/040/00054/AM11/	Lic.No/Date:0510264142 12.05.2010	Defer Date:20.07.2010
	Decision : It was decided to issue D/L to the firm, as per comments of C&PC and to defer the case for 20.7.2010			

71	Case No.:17/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00206/AM11/	RLA File :05/24/040/00033/AM11/	Lic.No/Date:0510264144 12.05.2010	Defer Date:06.07.2010
	Decision .The Committee decided to defer the case for 06.7.2010			

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Case No.:18/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00207/AM11/	RLA File :05/24/040/00052/AM11/	Lic.No/Date:0510264145 12.05.2010	Defer Date:	
Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.52/82 held on 23.3.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1,dimethylethyl-6-(2[2-(4-fluorophenyl)-5-(1, methylethyl)-3-phenyl-4[[(phenylamino)carbonyl]-1H-pyrrol-1-yl)ethyl]-2,2-dimethyl-1,3-dioxane-4-acetate	1.26 kg
		2.	Methylene Chloride	3.15 kg
		3.	Diisopropyl ether	1.43 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:19/8/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00208/AM11/	RLA File :08/24/040/00052/AM11/	Lic.No/Date:0810088958 12.05.2010		
Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011 /175/2009-PI (Norms) dated 15.02.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Aspirin enteric coated Tablets 81 mg	1 Kg	1	Acetyl Salicylic Acid (EP/BP/USP)	4874.58 kg
		2	Microcrystalline Cellulose Ph102	5959.00 kg
		3	Eudragit L-30 D55	4366.00 kg
		4	Triethyl Sitrate Ph.Eur	118.00Kg
		5	I Gsillica Gel (rpvosom for packing	As per packing policy
		6	50ml HDPE white bottle	-do-
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:20/8/82-ALC4/2010		Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00209/AM11/		RLA File :03/94/040/00138/AM11/		Lic.No/Date:0310574210 13.05.2010	Defer Date:20.07.2010

Decision : The committee decided defer the case for 20.07.2010.

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Case No.:21/8/82-ALC4/2010	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00210/AM11/	RLA File :03/94/040/00004/AM11/	Lic.No/Date:0310574211 13.05.2010	Defer Date:	
Decision : In view of written comments furnished by Department of C & PC vide their U.O. no.14010/6/2008-ChIII dated 23.06.09 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
4-Bromo Anisole	1 Kg	1	Phenol	0.820 kg
		2	Dimethyl Sulphate	0.627 kg
		3	Hydro Bromic Acid 48%	1.560Kg
		4.	Hydrogen Peroxide 50%	0.757Kg
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:22/8/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00211/AM11/	RLA File :03/94/040/00147/AM11/	Lic.No/Date:0310574313 14.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

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Case No.:23/8/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved	
HQ File :01/82/050/00212/AM11/	RLA File :03/94/040/00146/AM11/	Lic.No/Date:0310574318 14.05.2010	Defer Date:	
Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011 152/2009-PI-III (Norms) dated 26.10.09 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Perindopril Erbumine	1 Kg	1	2(S)-Indoline-2-Carboxylic Acid	1.00 kg
		2	L-novoline	1.60kg
		3	Methanol	1.43 kg
RA concerned may take further necessary action as per above decision of NC				

78	Case No.:24/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00213/AM11/	RLA File :03/94/040/00111/AM11/	Lic.No/Date:0310574367 14.05.2010	Defer Date:20.7.2010
	Decision : The committee decided defer the case for 20.07.2010			

79	Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Deferred
	HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034 14.05.2010	Defer Date:20.07.2010
	Decision : The committee decided defer the case for 20.07.2010.			

80	Case No.:26/8/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:8/82-ALC4/2010 25.05.2010	Status:Case Approved
	HQ File :01/82/050/00215/AM11/	RLA File :34/24/040/00025/AM11/	Lic.No/Date:3410027005 14.05.2010	Defer Date:
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/229/2009-PI (Norms) dated 05.01.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export Product	Export Qty.	Sl. No.	Import Item
	4,5,6,7-Tetrahydro(3,2,C) Thino Pyridine Hcl	1 Kg	1	Thopen-2-Ethylamine
			2	Methanol
			3	Methylene Chloride
	RA concerned may take further necessary action as per above decision of NC.			

Outside Agenda (Meeting No.8/82 dated 25.05.10 :-

A draft Public Notice revising 4 SIONs and prescribing SIONs for 3 new products was submitted for approval of DGFT. Regarding SION A-390(export product- Rifampcin) and SION A-225(export product - Ethambutol Hcl), NC prescribed certain additional items in the proposed revised Norms. DGFT desired for clarification on revision of these two SIONs. This issue was discussed in the meeting. The Committee Members opined that the additional items now prescribed under two SIONs are required in the manufacturing process and NC has in the past allowed such additional items as ad-hoc norms repeatedly under para 4.7. Thus the Committee decided to again recommend to DGFT revision of two SIONs. Further, the Committee also discussed about SION A-3331 which also prescribes Norms for Ethambutol Hcl through a different route. The Committee felt that this SION may also require amendment, in view of amendments being proposed now for SION A-225. In this respect, the Committee decided to recommend to DGFT withdrawal of SION A-3331 till the time revision of Norms is considered by NC, after calling relevant data from PHARMEXCIL.

